

Before Shri R.S. Virk, District Judge (RETD.)
appointed to hear objections/representations in the matter of PACL Ltd.
as so referred to in the order dated 15/11/2017, of the Hon'ble Supreme Court
passed in civil appeal no. 13301/2015 titled Subrata Bhattacharya vs SEBI and
duly notified in SEBI Press release no. 66 dated 08/12/2017.

File no. 439


Complaints of John Seby D'souza & Twelve Others

Present : None

Order :

1. The complaint of above named persons have been received through Police Inspector, Economic Offences Cell, Panaji, Goa to whom the above named John Seby D'souza & Twelve Others named in the application dated 23/12/2017 had complained separately that they had been cheated by PACL of varying amounts mentioned in their respective complaints.
2. This committee is only authorised to hear objections / representations against attachment of the properties of PACL listed in www.auctionpacl.com . The complaint as forwarded by Police Inspector, Economic Offences Cell, Panaji, Goa alleging that the complainants therein had been cheated by PACL did not warrant being forwarded to this committee and the same is thus hereby dismissed.

Date : 16/02/2018


R. S. Virk
Distt. Judge (Retd.)